

' SLP(C)No. 1924 OF 2000  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM No.1C (For Judgment) COURT No.11 SECTION-XV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 8623 OF 2002@@  
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC  
(Arising out of S.L.P.(C) No. 1924/2000

M/s. Bharagath Engineering Appellant (s)

VERSUS

R. Ranganayaki & Anr. Respondent (s)

(HEARD BY HON'BLE QUADRI AND HON'BLE ARIJIT PASAYAT, JJ)@@  
AA

Date : 20/12/2002:These matters were called on for pronouncement  
of Judgment.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant: Mr. K.V. Venkataraman, Adv.

For Respondent(s)  
Mr. K.B. Sounder Rajan, Adv.  
Mr. V.J. Francis, Adv.

The Court made the following @@  
AA  
O R D E R@@  
AAAAAAAAAA

L.....L.....I.....T.....T.....T.....T.....T.....T.....J.....J  
.SP2

Hon'ble Mr. Justice Arijit Pasayat pronounced the  
judgment of the Court.  
Leave granted.  
Appeal is allowed without any costs in terms of the  
signed reportable judgment.@@  
AAAAAAAAAAAAAAAAAAAAAAAA

.SP1

Neelam (Shelly Sengupta)  
Court Master

(Signed Judgment is placed on the file)  
Reportable.@@  
EEEEEEEEEEEE